

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:2529

ANSWERED ON:12.03.2010

PESTICIDES IN BEVERAGE PRODUCTS

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Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has fixed any limits for caffeine, pesticides and various chemical compounds in the beverage products such as energy and cold/soft drinks, bottled drinking water, etc. under the Prevention of Food Adulteration Act (PFA), 1954;
- (b) if so, the details thereof;
- (c) the mechanism set up by the Government to ensure adherence to these provisions of the Act and the manner in which implementation of such provisions is being monitored;
- (d) whether any inquiry has been initiated and cases have been filed against the companies for the violation of such provisions of the PFA Act, 1954;
- (e) if so, the details thereof during the last three years and the current year; and
- (f) the corrective measures taken or proposed to be taken by the Government for the enforcement of the provisions in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRVEDI)

(a)&(b) The standards of various food articles including bottled drinking water, cold / soft drinks (carbonated water) have been laid down under PFA Rules, 1955 however, the standards of energy drinks have not been prescribed. The details regarding limit of caffeine in carbonated water and maximum residue level of pesticides in carbonated water and packaged drinking water is provided under PFA Rules, 1955.

(c) to (f) The PFA Act, 1954 and the Rules made there under are implemented by the State/UT Governments who draw regular samples of various food products including carbonated water and take appropriate action under PFA Rules, 1955, if the samples are found not conforming with the standards under PFA Rules, 1955. No data is maintained centrally.